

TMT. ROHINI. R. BHAIJIBHAKARE, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Salem District Environment
Impact Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/7253/2017-SLM-EC.No.05/2017 dated 16.11.2017

To,

Tmt D.Lavanya,
W/o. Selvakumar,
D.No.141/56, V.M.R.Nagar,
Meyyanur,
Salem-636 004.

Madam,

Sub: DEIAA - Proposed - **Roughstone and Gravel** - quarry at S.F.No. 199/12 of Masinaickenpatty Village - Valapady Taluk - Salem District - by Tmt D.Lavanya - Environmental Clearance - Reg.

- Ref:
1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 28.06.2017 and date of receipt of application 04.07.2017.
 2. Minutes of the DEAC meeting No.02 held on date 10.10.2017.
 3. Minutes of the DEIAA meeting No.02 held on date 24.10.2017.

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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	:	Tmt D.Lavanya, W/o. Selvakumar, D.No.141/56, V.M.R.Nagar, Meyyanur, Salem-636 004.
2.	Location of the Proposed Activity		
	Survey Number	:	S.F.No.199/12
	Latitude and Longitude	:	11°38'45.73"N to 11°38'48.85"N 78°13'37.99"E to 78°13'43.73"E
	Village	:	Masinaickenpatty
	Taluk	:	Valapady
	District	:	Salem

3.	Proposed Activity		
i.	Minor Minerals	:	Roughstone / Gravel
ii.	Quarrying Lease Area	:	0.73.0 Hects.
iii.	Approved quantity	:	Roughstone = 38,570 M ³ Gravel = 3,724 M ³
iv.	Depth of quarrying	:	31M from ground level
v.	Type of quarrying	:	Open coast, Semi-mechanized
vi.	Category (B1/ B2)	:	"B2" category.
vii.	Precise Area Communication	:	The District Collector, Salem Letter No. 521/2016/Mines-A 29.05.2017.
viii.	Mining Plan approval	:	Deputy Director of Geology and Mining, Salem letter No.521/ 2016/ Mines-A 20.06.2017
ix.	Quarrying lease period	:	5 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-		Not attracted. Affidavit furnished.
5.	Man power requirement per day:		13 Nos.
6.	Utilities		
i.	Source of Water	:	Approved Water vendors/ Existing borehole on nearby quarry area.
ii.	Water requirement" 1. Drinking & domestic purposes (in KLD) 2. Dust suppression & GreenBelt (in KLD)	:	0.3 KLD 0.7 KLD
iii.	Power requirement: a. Domestic purposes b. Industrial Purpose	:	Fuel is used for operating machineries and vehicles during quarrying process and electricity will be used only for mine office.
7.	Cost		
i.	Project cost	:	Rs.46,26,000/-
ii.	EMP cost	:	Rs.7,10,000/-
8.	Public Consultation		Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9	Date of Appraisal by DEAC: Agenda No.	:	10.10.2017 2 nd Meeting-03
10.	Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its DEIAA meeting No.2 held on 24.10.2017 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project quarrying of "Roughstone / Gravel" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		

11. Validity:

This Environmental Clearance is granted to quarrying of "Roughstone" for the production quantity of 38,570 M³ and "Gravel" for production quantity of 3,724 M³ for the period of "five years" from the date of execution of the quarrying lease period.

Conditions to be Complied before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - i) The project has been accorded Environmental Clearance.
 - ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
 - iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation

16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - (i) Roads shall be graded to mitigate the dust emission.
 - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
23. The following measures are to be implemented to reduce Noise Pollution
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the Assistant Director, Ground Water Division, PWD, Salem.
26. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - (i). Retention/ toe walls shall be provided at the foot of the dumps.
 - (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.

32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity; necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
39. Ground water quality monitoring should be conducted once in 3 Months.
40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
41. Free Silica test should be conducted and reported to TNPCC, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
42. Air sampling at intersection point should be conducted and reported to TNPCC, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only.

51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease.
59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.
61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem.
64. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
69. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.
70. Machinery equipments friction / wear and cost of things have to be monitored then and there alongwith maintenance.
71. Staff secure will be maintained by the proponent as per labour act and rules in force.

72. A green belt of at least 2 rows of trees with closer spacing may be raised along the boundary of the mine area. Preferably local species may be used for the plantation purpose.

B. General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

- 16) The Environmental Clearance does not absolve the applicant/proponent of his **obligation/requirement** to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Salem District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19) The DEIAA, Salem District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA Salem District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

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17/11/17

CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3rd Floor, Panagal maalgai, No. 1 Jeenis Road, Saidapet, Chennai-15.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Parivaran Bhawan, New Delhi.
10. Spare.

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16-11-17



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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705111602014 DATED: 01/12/2017.

PROCEEDINGS NO.F.1607SLM/RS/DEE/TNPCB/SLM/W/2017 DATED: 01/12/2017

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE - DIRECT -M/s. LAVANYA ROUGH STONE AND GRAVEL QUARRY , S.F.No. 199/12, MANNAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

Ref: 1. Unit's application No 11602014 for CTO- direct dated 01.12.2017
2. Environmental Clearance issued by DEIAA vide Lr No: DEIAA- SLM-EC.No.05/2017 dated: 16.11.2017. DIA/TN/MIN/7253/2017-
3. IR.No : F.1607SLM/RS/AE/SLM/2017 dated 01/12/2017
4. Minutes of 91st ZLCCC meeting held on 01.12.2017

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,
M/s . LAVANYA ROUGH STONE AND GRAVEL QUARRY
S.F No.199/12,
MANNAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:21:49 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietrix,
M/s.LAVANYA ROUGH STONE AND GRAVEL QUARRY,
SF.No.199/12, Masinaickenpatty Village, Valapadi Taluk, Salem District,
Pin: 636103

Copy to:

- 1.The Commissioner. AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாய்மைக்கு !



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone with extend of 0.73 Hectare	38570	Cu.m/5 years
2.	Quarrying of gravel with extend of 0.73 hectare	3724	Cu.m/5 years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.3	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
			1			
1.	pH	-	5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO ₄)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH ₃)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS

அகாய் குழாய்மை வாய்மைக்கு ! புறம் குழாய்மை வாய்மைக்கு !



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement for the treatment and disposal of sewage.
2. The unit shall ensure that no trade effluent is generated at any stage of the quarrying activity.
3. The unit shall ensure that First Aid Box is available at site.
4. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carryout quarrying operation during night hours.
5. The unit shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
6. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
7. The unit shall carryout quarrying activity only up to a depth of 31 m below ground level from the existing level as per the Environmental Clearance issued by DEIAA.
8. The unit shall carryout mining operation only in the area under quarry of 2.01 hectares as approved in Environmental Clearance by DEIAA.
9. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by DEIAA vide Lr No DEIAA-DIA/TN/MIN/7253/2017-SLM-EC.No.05/2017 dated: 16.11.2017.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:22:33 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாழ்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:23:56 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதிக்காமல்! நுழைந்தால் தண்டிக்கப்படும்!



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705211602014 DATED: 01/12/2017.

PROCEEDINGS NO.F.1607SLM/RS/DEE/TNPCB/SLM/A/2017 DATED: 01/12/2017

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. LAVANYA ROUGH STONE AND GRAVEL QUARRY , S.F.No. 199/12, MANNAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

Ref: 1. Unit's application No 11602014 for CTO- direct dated 01.12.2017
2. Environmental Clearance issued by DEIAA vide Lr No: DEIAA- SLM-EC.No.05/2017 dated: 16.11.2017. DIA/TN/MIN/7253/2017-
3. IR.No : F.1607SLM/RS/AE/SLM/2017 dated 01/12/2017
4. Minutes of 91st ZLCCC meeting held on 01.12.2017

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,
M/s . LAVANYA ROUGH STONE AND GRAVEL QUARRY
S.F.No.199/12,
MANNAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:20:00 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietrix,
M/s.LAVANYA ROUGH STONE AND GRAVEL QUARRY,
SF.No.199/12, Masinaickenpatty Village, Valapadi Taluk, Salem District,
Pin: 636103

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS
அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone with extend of 0.73 Hectare	38570	Cu.m/5 years
2.	Quarrying of gravel with extend of 0.73 hectare	3724	Cu.m/5 years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water Spray System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the Industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.3 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m ³ milligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதிப்பைத் தடுக்க கட்டணம் செலுத்த வேண்டும் !



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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall adhere to the Ambient Air Quality /Ambient Noise Level standards prescribed by the Board.
2. Extensive water sprinkling through the water sprinkler fitted tanker lorry shall be carried out on the main road and other service roads to control fugitive emission.
3. The unit shall ensure that public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
4. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
5. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by DEIAA vide Lr No: DEIAA-DIA/TN/MIN/7253/2017-SLM-EC.No.05/2017 dated: 16.11.2017.
6. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:20:32 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
EAT 004

POLLUTION PREVENTION PAYS
அகம் தூய்மை வாழ்வைக்கு ! புறம் தூய்மை வாழ்வைக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples to and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling points shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction or any physical structure or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident or unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்கு மட்டும் தான் பணம் செலவழிக்க வேண்டும்



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TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. S. PANDIAN Digitally signed by P. S. PANDIAN
Date: 2017.12.02 12:20:59 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாழ்வைக்கே ! டூயம் தூய்மை வாழ்வுக்கே !



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

அரசின் துன்புறுத்தல்கள் தடுக்கப்படும் ! புறம் துன்புறுத்தல்கள் தடுக்கப்படும் !

சேலம் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை நடவடிக்கைகள்.

முன்னிலை: திருமதி. ரோஹிணி ரா. பாஜிபாகரே, இ.ஆ.ப.,

ந.க.521/2016/கனிமம்-அ

நாள்: 30.11.2017.

பொருள்: கனிமங்களும் குவாரிகளும் - சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி கிராமம் - புல எண்.199/12 மொத்த விஸ்தீரணம் 0.73.0 ஷெட்க்டேர் பட்டா நிலங்களில் சாதாரணகல் மற்றும் கிராவல் குவாரி செய்ய உரிமம் கோரி திருமதி.லாவண்யா க/பெ. செல்வகுமார், சேலம் என்பவர் விண்ணப்பம் செய்தது - குவாரி குத்தகை அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை: 1. திருமதி.லாவண்யா க/பெ. செல்வகுமார், க.எண். 141/56, வி.எம்.ஆர் நகர், மெய்யனூர், சேலம்-636 004 என்பவரது விண்ணப்ப நாள் 07.12.2016.
2. இவ்வலுவலக கடித ந.க.521/2016/கனிமம்/அ நாள் 08.12.2016. (சேலம் வருவாய் கோட்டாட்சியருக்கு முகவரியிடப்பட்டது).
3. வருவாய் கோட்டாட்சியர், சேலம் என்பவரது கடித ந.க. எண்.1011/2017/அ2 நாள் 17.02.2017.
4. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அறிக்கை நாள் 05.03.2017.
5. சேலம் மாவட்ட ஆட்சித்தலைவர் கடித ந.க.எண்.521/2016/ கனிமம்/அ நாள் 29.05.2017.
6. திருமதி.லாவண்யா க/பெ. செல்வகுமார் சேலம் கடித நாள் 08.06.2017.
7. இவ்வலுவலக இதே கடித ந.க.எண் மற்றும் நாள் 20.06.2017.
8. தலைவர் / மாவட்ட ஆட்சித்தலைவர், மாவட்ட சுற்றுச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு சேலம் கடித எண். DEIAA/ DIA/ TN/MIN/7253/2017-SLM-EC. No.05/2017 நாள் 16.11.2017.
9. திருமதி.லாவண்யா க/பெ. செல்வகுமார் சேலம் கடித நாள் 23.11.2017.

உத்தரவு:-

சேலம் மாவட்டம், மெய்யனூர் கதவு எண்.141/56, வி.எம்.ஆர் நகர் என்ற முகவரியை சேர்ந்த திரு.செல்வகுமார் மனைவி லாவண்யா என்பவர் வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 மொத்த விஸ்தீரணம் 0.73.0 ஷெட்க்டேர் பட்டா நிலத்தில் சாதாரணகல் மற்றும் கிராவல் குத்தகை உரிமம் கோரி பார்வை 1-ல் ஆவணங்களுடன் விண்ணப்பித்துள்ளார்.

மேற்படி, மனு தொடர்பாக பார்வை 2-ல் காணும் இவ்வலுவலக கடிதத்தின்படி தணிக்கை மற்றும் விசாரணை செய்து அறிக்கை அனுப்பி வைக்கும்படி சேலம் வருவாய் கோட்டாட்சியரிடம் கோரப்பட்டது.

பார்வை 3-ல் சேலம் வருவாய் கோட்டாட்சியர் தணிக்கை மற்றும் விசாரணை செய்து பின்வருமாறு அறிக்கை சமர்ப்பித்துள்ளார்.

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 பட்டா எண்.117-ல் விஸ்தீரணம் 0.73.0 ஹெக்டேர் நிலம் முழுவதும் திரு.செல்வகுமார் மனைவி லாவண்யா என்பவர் பெயரில் பட்டாவாக உள்ளது எனவும் மேற்படி புலத்திற்கு 50 மீட்டர் சுற்றளவில் வன இலாக்காவின் எல்லையோ, நிலையான வீடோ மற்றும் கோவில், குளம், பள்ளிக்கூடம் போன்ற பொதுவிதமான நிறுவனங்கள், புராதன சின்னங்கள், ஓடைகள், ரோடுகள் மின்கம்பிகள் முதலியன ஏதுமில்லை எனவும் மேலும், 300 மீட்டர் சுற்றளவில் அங்கீகரிக்கப்பட்ட குடியிருப்புகள் ஏதுமில்லை எனவும் இக்குவாரிக்கு அனுமதி வழங்குவதால் பொதுமக்களுக்கு எவ்விதமான பாதிப்பும் இல்லை என தெரிவித்து, வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 பட்டா எண்.117-ல் விஸ்தீரணம் 0.73.0 ஹெக்டேர் நிலத்தில் கனிம உரிம விதிமுறைகளின்படி கல் குவாரி உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல் காணும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் தணிக்கைக் குறிப்பு கீழ்க்கண்டவாறு சமர்ப்பித்துள்ளார்.

அனுமதி கோரும், புல எண்.199/12 விஸ்தீரணம் 0.73.0 ஹெக்டேர் பட்டா எண். 117 என திரு.செல்வகுமார் மனைவி லாவண்யா என்பவர் பெயரில் தனிப் பட்டாவாக கிராம கணக்கில் தாக்கலாகியுள்ளது எனவும் எனவே, மனுதாரர் மேற்படி நிலத்தில் கல் குவாரி செய்ய தகுதியுடையவர் ஆவார் எனவும் மேற்படி புலத்தில் சார்னகைட் வகையை சார்ந்த சாதாரண வகை பாறை காணப்படுகின்றன எனவும் இது மெருகேற்றி பயன்படுத்தும் கிராளைட் வகையை சார்ந்தது அல்ல எனவும் இவற்றிலிருந்து ஜல்லி, சக்கை, கட்டுக்கல் போன்ற கற்கள் உற்பத்தி செய்து கட்டிடம் மற்றும் சாலை பணிகளுக்கு பயன்படுத்தலாம் எனவும் மேலும் ஆங்காங்கே பரவலாக கிராவல் மண் காணப்படுகிறது எனவும்,

அனுமதி கோரும் புலத்தில் கிணறு, கோயில், சமாதி மற்றும் விலையுயர்ந்த மரங்கள், வழிபாட்டு ஸ்தலங்கள், நினைவு சின்னங்கள் எதுவுமில்லை மற்றும் மின்கம்பிகள் ஏதும் செல்லவில்லை எனவும் குவாரி உரிமம் வழங்க பொது மக்களிடமிருந்து ஆட்சேபனை ஏதும் வரப்பெறவில்லை என தெரிவித்து,

வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 விஸ்தீரணம் 0.73.0 ஷெறக்டேர் பட்டா நிலத்தில் சாதாரணகற்கள் மற்றும் கிராவல் வெட்டியெடுக்க சேலம் மாவட்டம், மெய்யனூர் கதவு எண்.141/56, வி.எம்.ஆர் நகர் என்ற முகவரியை சேர்ந்த திரு.செல்வகுமார் மனைவி லாவண்யா என்பவருக்கு 1959ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் விதி 19 (1) -ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றும் நாளிலிருந்து 5 (ஐந்து) ஆண்டுகளுக்கு சாதாரணகல் மற்றும் கிராவல் மண் வெட்டியெடுக்க கீழ்கண்ட நிபந்தனைகளுடன் 1959 தமிழ்நாடு சிறுகனிம சலுகை விதிகள் விதி 41 மற்றும் 42-ன்படி மைனிங் பிளான் மற்றும் சுற்றுப்புற சூழல் தடையின்மை சமர்ப்பித்த பின்னர் குத்தகை உரிமம் வழங்கலாம் என தெரிவித்துள்ளார்.

1. No hindrance should be caused to the adjacent pattadars and public.
2. A safety distance of 7.5 meter to be maintained the adjacent patta lands & 10 meter to the adjacent poramboke lands.
3. The applicant should fence the area with barbed wire fencing for the applied area.
4. The pillar post shall be firmly grounded with concrete foundation of height not less than 2 metres with a distance between two pillars shall not be more than 3 metres.
5. Before execution of lease, the applicant must produce an affidavit stating that no quarrying activities will be carried out in the adjacent poramboke lands.
6. The lessee should not quarry stone blocks for using polishing purpose.
7. Child labourer should not be engaged.

எனவே, சேலம், வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் ஆகியோரின் பரிந்துரையின்படி, பார்வை 5-ல் காணும் சேலம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 விஸ்தீரணம் 0.73.0 ஷெறக்டேர் பட்டா நிலத்தில் சாதாரணகற்கள் மற்றும் கிராவல் வெட்டியெடுக்க சேலம் மாவட்டம், மெய்யனூர் கதவு எண்.141/56, வி.எம்.ஆர் நகர் என்ற முகவரியை சேர்ந்த திரு.செல்வகுமார் மனைவி லாவண்யா என்பவருக்கு 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் விதி 19 (1) -ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றும் நாளிலிருந்து 5 (ஐந்து) ஆண்டுகளுக்கு சாதாரணகல் மற்றும் கிராவல் மண் வெட்டியெடுக்க மைனிங் பிளான் மற்றும் சுற்றுப்புற சூழல் தடையின்மை சான்று சமர்ப்பிக்க அறிவுறுத்தப்பட்டது.

பார்வை 6-ல் மனுதாரரால் சுரங்க திட்டம் சமர்ப்பிக்கப்பட்டதின் பேரில், பார்வை 7-ல் காணும் இவ்வலுவலக கடிதத்தின்படி சுரங்க திட்டம் ஒப்புதல் செய்து தரப்பட்டுள்ளது.

பார்வை 8-ல் தலைவர்/ மாவட்ட ஆட்சித்தலைவர், மாவட்ட சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு அவர்களால் மேற்படி விண்ணப்ப புலத்தில் சாதாரணகற்கள் / கிராவல் குவாரி செய்ய உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்படவேண்டும் என்ற சில நிபந்தனைகளின் அடிப்படையில் சான்று வழங்கப்பட்டுள்ளது.

பார்வை 9-ல் மனுதாரர் மாவட்ட சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பின் நிபந்தனைகளின்படி, 2 உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்பட்ட அறிவிப்பு, உள்ளூர் பஞ்சாயத்திற்கு கடிதம் அனுப்பப்பட்ட பதிவு அஞ்சல் ஒப்புதல் அட்டை ஆகியவைகளை இணைத்து கடிதம் அளித்துள்ளார்.

எனவே, சேலம், வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் ஆகியோரது பரிந்துரையின் பேரிலும், மாவட்ட சுற்றுப்புறச் சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு சான்று வழங்கப்பட்டதின் பேரிலும், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/12 விஸ்தீரணம் 0.73.0 ஹெக்டேர் பட்டா நிலத்தில் சாதாரணகற்கள் மற்றும் கிராவல் வெட்டியெடுக்க சேலம் மாவட்டம், மெய்யனூர் கதவு எண்.141/56, வி.எம்.ஆர் நகர் என்ற முகவரியை சேர்ந்த திரு.செல்வகுமார் மனைவி லாவண்யா என்பவருக்கு 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகைகள் விதிகளில் விதி 19(1) மற்றும் 22-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றும் நாளிலிருந்து ஐந்து (5) ஆண்டுகளுக்கு சாதாரணகல் குவாரியும் மற்றும் மூன்று (3) ஆண்டுகளுக்கு கிராவல் குவாரியும் செய்ய மாவட்ட சுற்றுச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு விதித்துள்ள நிபந்தனைகள் மற்றும் கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு குவாரி குத்தகை உரிமம் வழங்கி உத்தரவிடப்படுகிறது.

1. No hindrance should be caused to the adjacent pattadars and public.
2. A safety distance of 7.5 meter to be maintained the adjacent patta lands & 10 meter to the adjacent poramboke lands.
3. The applicant should fence the area with barbed wire fencing for the applied area.

4. The pillar post shall be firmly grounded with concrete foundation of height not less than 2 metres with a distance between two pillars shall not be more than 3 metres.
5. Before execution of lease, the applicant must produce an affidavit stating that no quarrying activities will be carried out in the adjacent poramboke lands.
6. The lessee should not quarry stone blocks for using polishing purpose.
7. Child labourer should not be engaged.

இணைப்பு: நிபந்தனைகள்.

(ஓம்/-ரோஹிணி ரா. பாஜிபாகரே.,)
மாவட்ட ஆட்சித் தலைவர்,
சேலம்.

//உண்மை நகல்/ உத்திரவுப்படி//

ஜி. சண்முகம்
(1.12.2017)
மாவட்ட ஆட்சித்தலைவருக்காக,
சேலம்.

பெறுதல்

ஜி. சண்முகம்
1-12-17

திருமதி டி.லாவண்யா,
க/பெ. செல்வகுமார்,
க.எண்.141/56, எம்.வி.ஆர் நகர்,
மெய்யனூர்,
சேலம்-636 004.

நகல்: வருவாய் கோட்டாட்சியர், சேலம்.

நகல்: வட்டாட்சியர், வாழப்பாடி.

நகல்: கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி கிராமம், மேட்டூர் வட்டம்.

நிபந்தனைகள்

1. குத்தகைதாரர் குவாரியில் உற்பத்தி செய்யப்படும் உடைகல், ஜல்லி, மற்றும் கிராவல் ஆகியவற்றிற்கான சீனியரேஜ் கட்டணம் ஆகியவற்றை, கனிமங்களை வெளியேற்றும் முன்பு, துணை இயக்குநர் அலுவலகம், புலியியல் மற்றும் சுரங்கத்துறை, சேலத்தில் செலுத்தி நடைச்சீட்டு மற்றும் இசைவாணைச்சீட்டு பெற்று கனிமங்கள் எடுத்து செல்ல வேண்டும். குவாரியிலிருந்து எடுத்துச் செல்லும் ஒவ்வொரு லோடு கிராவல், உடைகல் மற்றும் ஜல்லிக்கும் உரிய சீனியரேஜ் கட்டணம் தமிழ்நாடு சிறுவகை கனிம சலுகை விதிகள் எண் அட்டவணை II ன்படி தவறாது செலுத்த வேண்டும்.
2. இவ்வாணை கிடைக்கப்பெற்ற 30 நாட்களுக்குள் குத்தகைதாரர் ஒப்பந்தப்பத்திரம் தயார் செய்வதற்குரிய முத்திரைத்தாள்களையும் குத்தகை ஒப்பந்தப் பத்திர மாதிரி நகல் மற்றும் காப்பு தொகையாக ரூ.5,000/- ரூ.370/- ஆகியவற்றை உரிய அரசு கணக்குத் தலைப்பில் செலுத்தியமைக்கான சலான் ஆகியவற்றை துணை இயக்குநர் (புலியியல் மற்றும் சுரங்கத்துறை) சேலம் வசம் ஒப்புவித்து குத்தகை பத்திரம் நிறைவேற்றித்தர வேண்டும். குத்தகை பத்திரம் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் பதிவு செய்து தரப்பட வேண்டும்.
3. குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றப்படாமல் கல் / கிராவல் குவாரி செய்தால் அது சட்ட விரோதமான குவாரிப்பணி என்று கருதப்படும்.
4. குத்தகைதாரர் தன் சொந்த செலவில் குவாரியின் எல்லைகளைத் தெளிவாக தெரியும்படியாக கல் ஊன்றி அடையாளமிட்டு வைத்தபின் குவாரி செய்ய வேண்டும். எல்லைக் கற்களை குத்தகை காலம் முழுமைக்கும் நன்கு பராமரிக்க வேண்டும்.
5. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொது மக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
6. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
7. குத்தகைதாரர் குவாரியில் இருந்து எடுத்துச் செல்லும் கனிமத்திற்கான உரிமக் கட்டணம் செலுத்தி தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் 1959ல் உள்ள அட்டவணை XII ல் கண்ட படிவத்தில் இசைவாணைச் சீட்டையும் அட்டவணை XIIIல் கண்ட படிவத்தில் நடைச்சீட்டையும், சேலம் புலியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அலுவலகத்தில் பெற்று சிறுவகைக் கனிமம் அனுப்பும் வாகனத்துடன் அனுப்புகைச் சீட்டை அனுப்ப வேண்டும். இவ்வனுப்புகைச் சீட்டை இரு பிரதிகளில் அச்சிட்டு வரிசையாக எண்ணிக்கை யிட்டு குத்தகைதாரர் உத்தேசமாக எடுக்க இருக்கும் லோடுகளுக்கு 1 லோடு ஒன்றுக்கு ஒரு சீட்டு வீதம் கணக்கிட்டு பிரதி மாதமும் துணை இயக்குநர், புலியியல் மற்றும் சுரங்கத்துறை, சேலம் அல்லது அரசு நிர்ணயிக்கும் அலுவலர் அவர்களிடமிருந்து முத்திரையும் கையொப்பமும் பெற்ற பின் பயன்படுத்த வேண்டும்.
8. குத்தகைதாரர் அனுப்புகைச் சீட்டை குத்தகைக்கு வழங்கப்பட்ட குவாரியில் இருந்து தான் வானங்களுக்கு கொடுத்து அனுப்ப வேண்டும். அனுப்புகைச் சீட்டை வேறு இடங்களில் இருந்தோ அல்லது வேறு குவாரியில் இருந்தோ கொடுத்து அனுப்பினால் குத்தகை ரத்து செய்யப்பட்டு அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.

9. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் வாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
10. புலியியல் மற்றும் சுரங்கத்துறை அலுவலர்கள் அல்லது வருவாய்த் துறை அலுவலர்கள் முதலானோர் தணிக்கை செய்யும் போது உரிய கணக்குகள் மற்றும் அனுப்புகைச் சீட்டு முதலானவைகளைக் குத்தகைதாரர் அவர்களுக்கு காண்பிக்க வேண்டும்.
11. குத்தகை வழங்கப்பட்ட பகுதியில் பாறையில் குண்டுக்கல், கல், வேலிக்கற்கள் மற்றும் கிராவல் போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ சுற்கள் வெட்டி எடுக்கக் கூடாது.
12. ஒவ்வொரு முறை நடைச்சீட்டுக்கள் வாங்க வரும்போது குவாரியில் உற்பத்தி மற்றும் வெளியேற்றப்பட்ட சுற்கள் / கிராவல் குறித்து பதிவேடு மற்றும் உபயோகப்படுத்தப்பட்ட நடைச்சீட்டு அடிக்கட்டைகளை அலுவலத்தில் தணிக்கைக்கு ஆஜர் செய்ய வேண்டும்.
13. இந்திய வெடிமருந்து சட்ட விதிகளுக்கு கட்டுப்பாட்டே குவாரியில் வெடி மருந்துகள் உபயோகப்படுத்த வேண்டும்.
14. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தில் பெயர், வட்டத்தின் பெயர், புல எண், பரப்பு குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
15. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் குத்தகை தொகை & காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
16. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
17. குவாரி குத்தகை எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
18. அனுமதி அளிக்கப்பட்டுள்ள பட்டா நிலங்களுக்கு அருகில் உள்ள அரசு ழும்போக்கு நிலங்களில் கல் உடைக்கவோ, ஆக்கிரமிப்போ செய்யக்கூடாது.
19. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.
20. குத்தகைதாரர் மாகக்கட்டுப்பாட்டு வாரியத்திடமிருந்து Consent to Establishment and Operate பெற்று இவ்வலுவலகத்திற்கு சமர்ப்பிக்க வேண்டும்.

(ஓம்)-ரோஹிணி! ரா. பாஜிபாகரே.)
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